

[ 3377 ]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**FRIDAY, THE TWENTY SEVENTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR**

**CONTEMPT CASE NO: 2336 OF 2023**

Contempt Case under Section 10 to 12 of Contempt of Courts Act, 1971 to punish the Respondents herein for willful violation and deliberate disobedience to the orders of this Court dated 11.09.2023 passed in COM.CA.No.23 of 2023.

**Between:**

Mr. Mohd. Abdul Sohel, S/o Md. Abdul Sami, Age. 36 years. Occ. Business, R/o. 10-3-36/3, Sami Cottage, Humayun Nagar, Opp. Panchavati Colony, Hyderabad 500028.

**...Petitioner**

**AND**

1. Mr. Mohammed Abdul Nayeem Pasha., Managing Partner M/s. Nobel Realtors (Regd. Partnership Firm) S/o Mohd Abdul Aziz, Age. 42 years, Occ. Business, having tis Registered Office at H.No. 1-26/2 1-26/2/1, Cellar Floor, Gachibowli/ Serilingampally Mandal, Telangana - 500032.

**(R1 is deleted as per Court Order dt.02.02.2024 in CC No.2336 of 2023)**

2. Mr. Mohd. Abdul Nayeem Pasha, S/o Mohd Abdul Aziz, Age. 42 years, Occ. Business, R/o. 1-6-922, Musheeraba Hyderabad, Telangana - 500020.

**... Respondents**

**IA NO: 1 OF 2024**

Petition under Rule 18 of Contempt of Court R/w Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with the appearance of the respondent.

**Counsel for the Petitioner : Sri Md. Nawaz Hyder Ali representing  
Sri Pillix Law Firm**

**Counsel for the Respondent No.2 : Sri G Akul Reddy**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE N.V. SHRAVAN KUMAR**

**CONTEMPT CASE No.2336 of 2023**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Md. Nawaz Hyder Ali, learned counsel represents Pillix Law Firm for the petitioner.

Mr. G. Akul Reddy, learned counsel for respondent No.2.

2. This contempt case has been filed for disobedience of the order dated 11.09.2023 passed in COMCA.No.23 of 2023.

3. Learned counsel for the parties jointly submit that the aforesaid commercial appeal itself has been withdrawn on 30.04.2024.

4. In view of the aforesaid submission, we are not inclined to proceed further with the contempt case. The same is accordingly disposed of.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

Sd/- M. RAMANA KRISHNA  
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/s. Pillix Law Firm, Advocate [OPUC]
2. One CC to Sri G Akul Reddy, Advocate [OPUC]
3. Two CD Copies

ADK/gh

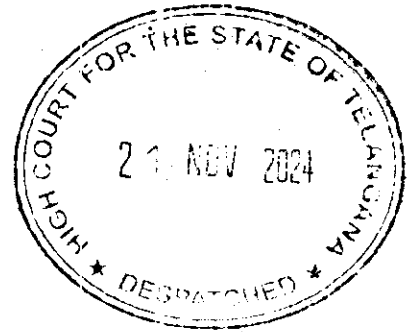
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**HIGH COURT**

**DATED:27/09/2024**

**ORDER**

**CC.No.2336 of 2023**



**DISPOSING OF THE CONTEMPT CASE  
WITHOUT COSTS**

⑤CHK  
21/10/24